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LAW DEPARTMENT

NOTIFICATION

The 15th March, 2013

No.3157-IJ-119/2012/L.—In exercise of the powers conferred by Section 23 of the Family Courts Act, 1984 (66 of 1984) , the State Government after consultation with the High Court of Odisha do hereby make the following rules further to amend the Family Courts (Odisha) Rules, 1990 , namely:—

1. (1) These rules may be called the Family Courts (Odisha) Amendment Rules, 2013.

(2) They shall come into force on the date of their publication in the *Odisha Gazette*.
2. In the Family Courts (Odisha) Rules, 1990, in rule 33 for the words "rupees five hundred" and "rupees three hundred fifty" appearing therein, the following words shall respectively be substituted , namely "rupees seven hundred fifty" and "rupees five hundred twenty-five".

By Order of the Governor

S.K.MOHANTY

Principal Secretary to Government, (I/c.)